

Annex II

Reporting by a principal debtor under regulation 6(3) of Foreign Exchange Management (Guarantees) Regulations, 2025

Sr.No.	Parameter	Details
A. Details to be reported at the time of issuance of guarantee		
1.	Name of principal debtor	
2.	PAN of principal debtor	
3.	LEI of principal debtor	
4.	Major activity of principal debtor (as per NIC 2008)	NIC code:
5.	Name of the creditor	
6.	Residential status of creditor	a. R b. NR
7.	Category of creditor	a. Bank b. Multilateral Financial Institution c. Other financial institution d. Others. (please specify) _____
8.	Name of the surety	
9.	Category of surety	a. Bank b. Multilateral Financial Institution c. Parent of the principal debtor d. Group entity of the principal debtor e. Others. (please specify) _____
10.	Type of guarantee	a. Financial b. Performance
11.	Underlying transaction between principal debtor and creditor	a. Fund based facility b. Non-fund based facility c. Export/ Import d. Others. (please specify) _____
12.	Amount of guarantee	In currency of issuance: In INR:
13.	Issue date	__ / __ / __ (dd/mm/yyyy)
14.	Validity date	__ / __ / __ (dd/mm/yyyy)
15.	Guarantee commission	In currency of payment: In INR:
B. Details to be reported at the time of invocation of guarantee		
16.	Date of invocation	__ / __ / __ (dd/mm/yyyy)
17.	Invocation amount	In currency of issuance: In INR:
18.	Date of remittance	__ / __ / __ (dd/mm/yyyy)

Signature of the Authorised official of the principal debtor				<u>Stamp/ seal</u>
Name & designation of the Authorised Official				
Place		Date		
Telephone No.		Email		
List of enclosures				